

CS DJ No. 2903/17

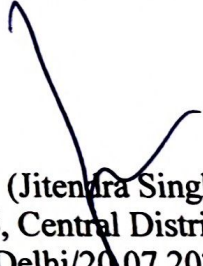
M/s Texmaco Infrastructure and Holding Ltd. V/s Balbir Prasad Sharma

20.07.2020

Present: Shri S.K Sinha, ld. counsel for plaintiff along with AR Shri Ranjan Sharma, **(presence secured through electronic mode).**
Shri Vinay Saberwal, ld. counsel for defendant **(presence secured through electronic mode).**

The matter is fixed for reply & arguments on the application for substitution of AR as well as arguments on the application under order XII Rule 6 CPC. However, the counsels of the parties request for physical hearing. In view of the same, the matter stands adjourned.

Be listed for reply & arguments on the application for substitution of AR as well as arguments on the application under order XII Rule 6 CPC on **26.11.20**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/20.07.2020

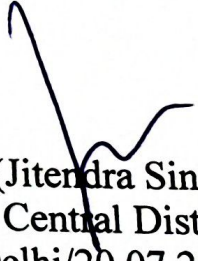
CS DJ No. 2902/17
M/s Texmaco Infrastructure and Holding Ltd. V/s Nanan

20.07.2020

Present: Shri S.K Sinha, Id. counsel for plaintiff along with AR Shri Ranjan Sharma, **(presence secured through electronic mode).**
Shri Vinay Saberwal, Id. counsel for defendant **(presence secured through electronic mode).**

The matter is fixed for reply & arguments on the application for substitution of AR as well as arguments on the application under order XII Rule 6 CPC. However, the counsels of the parties request for physical hearing. In view of the same, the matter stands adjourned.

Be listed for reply & arguments on the application for substitution of AR as well as arguments on the application under order XII Rule 6 CPC on **26.11.20**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/20.07.2020

CS DJ No. 1042/19
Sanjeev Kumar V/s Ashok Kumar


20.07.2020

Present: Shri Pradeep Kumar, Id. counsel for plaintiff (**presence secured through electronic mode**).

Shri Surendra, Id. counsel for defendant (**presence secured through electronic mode**).

The matter is fixed for admission–denial of documents and framing of issues. However, the counsels of the parties request for physical hearing. In view of the same, the matter stands adjourned.

Be listed for admission–denial of documents and framing of issues on **26.11.20**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/20.07.2020

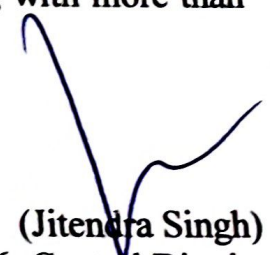
CS DJ No. 2904/17
M/s Texmaco Infrastructure and Holding Ltd. V/s Ram Bahadur

20.07.2020

Present: Shri S.K Sinha, ld. counsel for plaintiff along with AR Shri Ranjan Sharma, **(presence secured through electronic mode).**
Shri Vinay Saberwal, ld. counsel for defendant **(presence secured through electronic mode).**

The matter is fixed for reply & arguments on the application for substitution of AR as well as arguments on the application under order XII Rule 6 CPC. However, the counsels of the parties request for physical hearing. In view of the same, the matter stands adjourned.

Be listed for reply & arguments on the application for substitution of AR as well as arguments on the application under order XII Rule 6 CPC on **26.11.20**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/20.07.2020

CS DJ No. 2134/17

M/s Harman Overseas V/s Ram Shri Enterprises

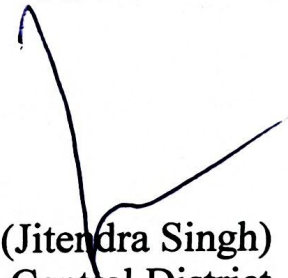
20.07.2020

Present: Shri Satvinder Singh, ld. counsel for plaintiff (**presence secured through electronic mode**).

None for defendant who is already ex-parte vide order dated 11.12.2019

Part ex-parte final arguments heard.

Put up for clarifications, if any on **25.07.2020**. Parties are at liberty to file written arguments within three days from today.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/20.07.2020